

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MANIDHARI STAINLESS WIRE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MANIDHARI STAINLESS WIRE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29 th March 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106TG2004PTC042969
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO.137 & 138, I.D.A. JEEDIMETLA, HYDERABAD, TELANGANA-500033
6.	Insolvency commencement date in respect of corporate debtor	17-Aug-2023. Order uploaded & intimated on 21-Aug-2023
7.	Estimated date of closure of insolvency resolution process	17-Feb-2024 (180 days from the date of upload of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dinesh Gopal Mundada IBBI/IPA-001/IP-P00286/2017-18/10530
9.	Address and e-mail of the interim resolution professional, as registered with the Board	403, Fortune House, Baner Pashan Link Road, Pune- 411045 mundada2007@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	403, Fortune House, Baner Pashan Link Road, Pune- 411045 cirp.manidhari@gmail.com
11.	Last date for submission of claims	04-Sep-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MANIDHARI STAINLESS WIRE PRIVATE LIMITED** on **17-Aug-2023**.**[Order uploaded on NCLT portal on 21-Aug-2023]**

The creditors of **MANIDHARI STAINLESS WIRE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **04-Sep-2023** [falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class **[Not Applicable]** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Dinesh Gopal Mundada

Interim Resolution Professional for

Manidhari Stainless Wire Private Limited

Reg No: IBBI/IPA-001/IP-P00286/2017-18/10530

Date : **21-Aug-2023**

Place : **Hyderabad**